

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.1.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Two Limited (earlier known as Adani Green Energy Seven Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

Petitioner : Adani Hybrid Energy Jaisalmer Two Limited (AHEJTL).

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Petition No. 31/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.01.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Three Limited (earlier known as Adani Green Energy Nine Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

Petitioner : Adani Hybrid Energy Jaisalmer Three Limited (AHE(J3)L).

Respondents : Solar Energy Corporation of India Ltd. (SECI) & Ors.

Date of Hearing : **24.01.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Priyakshi Bhatnagar, Advocate, AHEJTL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Shirsar Saraswati, Advocate, SPCL
Ms. Surbhi Kapoor, Advocate, SECI
Mr. Amal Nair, Advocate, PSPCL
Ms. Shivani Verma, Advocate, PSPCL

Record of Proceedings



At the outset, the learned counsel for Respondent No.3, India Power Corporation Limited, in Petition No.31/MP/2023, prayed for an additional time to file a reply in the matter. The said request was not opposed by the learned counsel for the Petitioner. Learned counsel, however, pointed out that the notice in the said matter was issued way back, and Respondent No.3 had ample opportunities to file its reply rather than requesting additional time at this stage of the proceedings.

2. Considering the request of the learned counsel for Respondent No.3, India Power Corporation Limited, in Petition No.31/MP/2023, the Commission permitted Respondent No.3 a last opportunity to file its reply in the matter within a week with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. Both the Petitions shall be listed for the hearing on **20.3.2024**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)